

**BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,  
MUMBAI BENCH  
COMPANY APPLICATION NO 131 OF 2017  
IN THE MATTER OF SECTION 66 OF THE COMPANIES ACT, 2013  
AND THE RULES FRAMED THEREUNDER.**

**AND  
IN THE MATTER OF REDUCTION OF SHARE CAPITAL OF  
ANZ CAPITAL PRIVATE LIMITED**

ANZ Capital Private Limited,        }  
Company incorporated under the       }  
provisions of Companies Act,        }  
1956 having its registered office       }  
At Vaswani Mansion, Office No. 17}  
& 18, 3<sup>rd</sup> Flr, 120 Dinshaw Vachha       }  
Road, Churchgate, Mumbai 400020 }  
CIN : U74140MH2001PTC133879 } .....Applicant

Ms. Prerana Jadhav, Practising Company Secretary for the Applicant Company

**Called for Admission**

**CORAM: B.S.V.Prakash Kumar, Member (Judicial)**

**V. Nallasenpathy, Member (Technical)**

**DATE: 27<sup>th</sup> April, 2017**

1. Petition admitted.
2. Petition fixed for hearing on July 27, 2017.
3. The learned Counsel for the Petitioner submits that this is an application for confirmation of special resolution for alteration of memorandum of association by reducing the amount of share capital from Rs.1,50,00,000(Rupees One crore fifty lakhs only) (consisting of 15,00,000 (Fifteen lakhs) Equity Shares of Rs.10/- each fully paid-up) reduced to Rs.100,000/- (consisting of 10,000 Equity Shares of Rs.10/-each fully paid-up) since the equity capital so reduced is in the excess



of the wants of the Company. The said special resolution was passed by the Company in its Extra-Ordinary General Meeting held on January 25, 2017.

4. The Applicant Company is also directed to serve notices along with copy of scheme upon:- (i) Registrar of Companies, Mumbai (ii) to the Regional Director, Western Region, Mumbai (iii) Creditors with a direction that they may submit their representations, if any, within a period of three months from the date of receipt of such notice to the Tribunal with copy of such representations shall simultaneously be served upon the Applicant Company, failing which, it shall be presumed that they have no representations to make on the proposal.
5. Within 7 days from the date of this order, the Applicant Company to publish notice of the date of hearing of Petition as required under NCLT (Procedure for reduction of share capital of Company) Rules 2016 in 'Free Press Journal' in English language and translation thereof in 'Navshakti' in Marathi language both having circulation in the State of Maharashtra and may also uploaded the same in the website of the company, if any, seeking objections from the creditors.
6. The Applicant Company to file affidavit in this Tribunal not later than 7 days from the date of issuance of such notices as stated in paragraphs 5 & 6 above and publication of the notices.

Sd/-

V. Nallasenapathy, Member (Technical)

Sd/-

B.S.V.Prakash Kumar, Member (Judicial)